

COURT - I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

APPEAL NO. 175 OF 2015

Dated: 17th April, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of :

Pragati Power Corporation Ltd.

...Appellant(s)

Vs.

Central Electricity Regulatory Commission & Ors.

...Respondent(s)

Counsel for the Appellant(s) : Mr. Anand K. Ganesan

Counsel for the Respondent(s) : Ms. Prachi Johri for R.4
Mr. R.B.Sharma for R.5

ORDER

We have heard learned counsel for the appellant. Learned counsel for the appellant may file preliminary written submissions on or before 02.05.2017 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 17.05.2017 after serving copy on the other side.

List the matter for further hearing on **22.05.2017.**

**(I. J. Kapoor)
Technical Member**

**(Justice Ranjana P. Desai)
Chairperson**

ts/kt